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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ERNAKULAM BENCH**

**Original Application No.180/00501/2018**

Wednesday, this the 27<sup>th</sup> day of June, 2018

**C O R A M :**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

Suresh C.R.,  
S/olate C.P.Ravindran Nair,  
Chulliparambil House, Puthenchira P.O.,  
Thrissur District – 680 682. ...Applicant

**(By Advocate – Mr.Vishnu S Chempazhanthiyil)**

**V e r s u s**

1. Union of India  
represented by the Secretary and Director General,  
Department of Posts, Dak Bhavan,  
New Delhi – 110 001.
2. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram – 695 033.
3. The Superintendent of Post Offices,  
Irinjalakuda Postal Division,  
Irinjalakuda – 680 121. ...Respondents

**(By Advocate – Mr.N.Anilkumar, Sr.PCGC [R])**

This Original Application having been heard on 13<sup>th</sup> June 2018, the Tribunal on 27<sup>th</sup> June 2018 delivered the following :

**O R D E R**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

The applicant being the legal heir of Shri.C.P.Ravindran Nair, deceased Postal Assistant who had been working at Aripalam Post Office in Irinjalakuda Postal Division, seeks consideration of his claim for

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appointment under the Compassionate Appointment Scheme instituted by the respondent organization. The applicant cites extreme penurious circumstances as the reason for seeking the benefit. He is aggrieved by the Circle Relaxation Committee having rejected his claim on the ground that the family had land and a house of their own and two grown up children. He submits that the Circle Relaxation Committee did not take into consideration the vast liability that the family had to defray. He submits that several representations have been made to the Circle Office at Thiruvananthapuram but these were not forwarded to the competent authorities.

2. The case was heard for the first time on 13.6.2018. The applicant's father, according to admitted facts had passed away in 2001, while working as a Postal Assistant. The applicant's claim has been considered thrice and rejected by the Circle Relaxation Committee on the ground that the family owned land and a house building. The applicant seeks fresh consideration of his case as per Annexure A-7 and Annexure A-8 representations that he has reportedly submitted on 22.7.2017 and 29.4.2018 respectively.

3. The applicant has come before this Tribunal seeking an appointment under the Compassionate Appointment Scheme on the ground of his father having passed away in November, 2001. His claim had been considered by the Circle Relaxation Committee on 20.9.2002 and the case was rejected on

.3.

valid grounds. Now he seeks a direction from this Tribunal to the respondents to consider the representations that he has reportedly made at Annexure A-7 and Annexure A-8. This Tribunal is of the view that the O.A is badly hit by limitation and it is not accompanied by a petition seeking condonation of delay either. The applicant is agitating an alleged claim that the Circle Relaxation Committee had negatived 16 years ago. The applicant has waited 16 years after his claim was rejected by the Circle Relaxation Committee in 2002 and now seeks the good offices of this Tribunal for a direction to the respondents to consider his appeals made in 2017 and 2018. I can only conclude that the applicant is trying to resurrect a stale claim at this point in time. The O.A is clearly barred by limitation and is liable to be dismissed at the admission stage itself. Ordered accordingly. No costs.

(Dated this the 27<sup>th</sup> day of June 2018)

**(E.K.BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

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**List of Annexures in O.A.No.180/00501/2018**

- 1. Annexure A-1** – A true copy of the death certificate of applicant's father issued by the Velookara Grama Panchayath.
  - 2. Annexure A-2** – A true copy of the representation dated 12.12.2001 submitted by the applicant's mother.
  - 3. Annexure A-2(a)** – A true copy of the representation dated 12.12.2001 submitted by the applicant.
  - 4. Annexure A-3** – A true copy of the representation dated 19.7.2003 to the 1<sup>st</sup> respondent.
  - 5. Annexure A-4** – A true copy of the communication No.B1/17/Rectt/CRS dated 21.3.2003 issued by the 3<sup>rd</sup> respondent.
  - 6. Annexure A-4(a)** – A true copy of the communication No.B1/17/Rectt/CRS dated 13.10.2003 issued by the 3<sup>rd</sup> respondent.
  - 7. Annexure A-5** – A true copy of the communication No.Rectt/33-2/25/2011 dated 31.3.2011 issued by the Asst. Director (Rectt) & CPIO, Kerala Postal Circle, Trivandrum.
  - 8. Annexure A-6** – A true copy of the representation dated 5.12.2015 to the 1<sup>st</sup> respondent.
  - 9. Annexure A-7** – A true copy of the representation dated 22.7.2017 to the 1<sup>st</sup> respondent.
  - 10. Annexure A-8** – A true copy of the reminder dated 29.4.2018 to the 1<sup>st</sup> respondent.
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